

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No.307/05 & 308/05**

**Monday this the 4th day of December, 2006**

**CORAM :**

**HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER**

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

**OA 307/05 :**

C.U.Poulose  
Southern Railway  
Office of Executive Electrical Engineer/Construction  
Ernakulam  
Residign at : Chulli House, Karukutty  
Via Angamaly, Ernakulam District

**Applicant**

**(By Advocate Mr. T.C.Govindaswamy )**

**Versus**

1. Union of India represented by the General Manager, Southern Railway Headquarters Office, Park Town PO Chennai - 3
2. The Chief Administrative Officer Southern Railway, Construction Egmore, Chennai - 8
3. The Deputy Chief Personnel Officer Southern Railway ,Construction Chennai - 8
4. Executive Electrical Engineer Southern Railway, Construction Ernakulam
5. Executive Engineer, Construction Southern Railway, Ernakulam

**Respondents**

**(By Advocate Mrs. Sumathi Dandapani )**

**OA 308/05 :**

K.E.Kittunni Nair  
Track Man, Southern Railway  
Office of Executive Electrical Engineer/Construction  
Southern Railway, Ernakulam  
Residing at : Erkattu House, Thuravoor PO  
Cherthala, Alappuzha District

**Applicant**

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5. Executive Engineer, Construction Southern Railway, Ernakulam

**Respondents**

**(By Advocate Mrs. Sumathi Dandapani )**

The applications having been heard on 04.12.2006, the Tribunal on the same day delivered the following :

**ORDER**

**HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER**

The learned counsel for applicant submits that the applicants in both the OAs are not pressing the Application and therefore, the same be closed. The prayer is allowed.

2. The Original Applications are closed as not pressed.

Dated, the 4th December, 2006.

  
**N.RAMAKRISHNAN**  
**ADMINISTRATIVE MEMBER**

  
**K.B.S.RAJAN**  
**JUDICIAL MEMBER**

VS